The Salaries and Allowances of Ministers (Manipur) Eleventh Amendment Act, 2010

Act 6 of 2010

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GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
DEPARTMENT

NOTIFICATION
Imphal, the 12th August, 2010

No.2/31/2010-Leg/L: The following Act of the Legislature, Manipur which received assent ot'the Governor of Manipur on 10-8-2010 is hereby published in the Manipur Gazette.

THE SALARIES AND ALLOWANCES OF MINISTERS (MANIPUR) ELEVENTH AMENDMENT ACT, 2010
(Manipur Act No. 6 of 2010)

An Act

further to amend the Salaries and Allowances of Ministers (Manipur) Act, 1972.

Be it enacted by the Legislature of Manipur in the Sixty-first Year of the Republic of India as follows:

1. Short title and commencement.- (1) This Act may be called the Salaries and Allowances of Ministers (Manipur) Eleventh Amendment Act, 2010.

(2) It shall be deemed to have come into force with effect from 1-4-2010.

2. Amendment of section 3.- In section 3 of the Salaries and Allowances of Ministers (Manipur) Act, 1972 (hereinafter referred to as the Principal Act),-

(a) in sub-section (1) —

(i) in clause (a), for the word and figures "Rs.6,000/-", the word and figures "Rs.23,000/-" shall be substituted;
(ii) in clause (b), for the word and figures "Rs.5,000/-", the word and figures "Rs.22,000/-" shall be substituted;
(iii) in clause (c), for the word and figures "Rs.5,000/-", the word and figures "Rs.22,000/-" shall be substituted;
(iv) in clause (d), for the word and figures "Rs.4,800/-", the word and figures "Rs.21,000/-" shall be substituted.

(b) for sub-section (2), the following shall be substituted, namely,-

"(2) There shall be paid a daily allowance during the whole of his term to —

(a) the Chief Minister, a sum of Rs.1,500/- within the State and Rs.2,500/- outside the State;
(b) the Deputy Chief Minister and each. Minister, a sum of Rs.1,400/- within the State and Rs.2,400/- outside the State;
(c) the Minister of State, a sum of Rs.1,375/- within the State and Rs.2,300/- outside the State.".
3. Substitution of section 4.- For section 4 of the Principal Act, the following shall be substituted, namely,-

"4. Entertainment allowance.- The Chief Minister shall be entitled to an entertainment (or sumptuary) allowance of Rs. 12,000/- per month, the Deputy Chief Minister and a Minister to an entertainment (or sumptuary) allowance of Rs. 11,000/- per month and a Minister of State to an entertainment (or sumptuary) allowance of Rs. 10,000/- per month to meet the entertainment expenditure incurred by the Minister.".

Y. RAMESHCHANDRA SINGH,
Secretary (Law),
Government of Manipur.